

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The notification is very clear as it extends the Employees' Provident Funds and Family Pension Fund Act, 1952 to hospitals run by any individual, association or institution. As and when clarifications are sought by Regional Commissioners these are given by the Central Provident Fund Commissioner's Office.

(b) and (c). Government hospitals and Railway hospitals are not covered under the said notification.

Report of Sub-Committee of E.P.F.O. On pay structure of officers and staff

2759. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) whether Sub-Committee of Employees' Provident Fund Organisation met recently and finalised the pay structure of the officers and staff and submitted its report to the Central Board of Trustees on the 7th November, 1973, when it met at Ahmedabad; and

(b) if so, the salient feature of the recommendations made?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Provident Fund Authorities have reported as under:—

(a) The Sub-Committee constituted by the Central Board of Trustees, Employees' Provident Fund, to recommend the pay scale for officers and staff of the Employees' Provident Fund Organisation on the basis of the report of the Third Pay Commission with suitable adaptation, wherever necessary, met last on the 27th October, 1973 and it will meet again on the 7th December, 1973 to finalise its recommendations.

(b) Does not arise.

Coverage of Patneswari Bakery, Hanuman Biscuit Factory and Hosiery Factory in Patna under E.P.F. Act, 1952

2760. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that Patneswari Bakery, Ranighat, Patna-6, Hanuman Biscuit Factory, Maroofganj, Patna City and Hosiery Factory at 'Chimnighat' Patna City have not been covered under the Employees' Provident Funds Act, 1952; and

(b) if so, the reasons therefor and the action which Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). The Provident Fund Authorities have intimated that the information is being collected. It will be laid on the Table of the Sabha in due course.

T.A. Bills of Regional Provident Fund Commissioners

2761. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) the particulars of T.A. Bills of all the Regional Commissioners individually and regionally for the last two years;

(b) whether some of the Regional Commissioners are habitant in demanding hospitalities from the employees and gifts and presents from the subordinate staff; and

(c) whether some of the Regional Commissioners do not pay rent charges of hotels and Government Rest Houses and meals charges when they go outside and instead ask the subordinate officers to pay the amount?